Changes in IBC Act

- 1747. SHRI NARESH GUJRAL: Will the Minister of CORPORATE AFFAIRS be pleased to state:
- (a) in view of reports of inordinate delays in settling cases by National Company Law Tribunal (NCLT) under the Insolvency and Bankruptcy Code, whether Government is planning to usher in some changes to the Act in order to give it more teeth and make the resolution process more time bound; and
- (b) the total amount realised by the lenders till 31st March, 2019 under this Act?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ANURAG SINGH THAKUR): (a) Government has constituted Insolvency Law Committee as standing committee on 06.03.2019 to make suitable recommendations to address such issues, enhance efficiency of the processes prescribed and for effective implementation of the Code.

(b) Till 31st March, 2019, the total amount realisable by financial and operational creditor is ₹ 79,220 crore.

Financial assistance to religious institutions

1748. SHRI A. VIJAYAKUMAR: Will the MINISTER OF CULTURE be pleased to state:

- (a) the details of financial assistance made to religious institutions under Seva Bhoj Yojna;
- (b) whether there is any limit has been fixed for beneficiaries under the scheme; and
 - (c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (SHRI PRAHLAD SINGH PATEL): (a) An amount of ₹ 59,66,078 (Rupees Fifty Nine lakhs, Sixty Six Thousand and Seventy Eight only) has been released in the year 2019-20 under the scheme to Central Board of Indirect Taxes and Customs (CBIC), Ministry of Finance for making the payment to Sikh Gurudwara Parbandhak Committee (SGPC), Amritsar.

- (b) No Sir.
- (c) Does not arise.